

(gu)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 1345/93.

Dt. of Decision : 11-8-94.

J.V. Subbarao

.. Applicant.

vs

1. Union of India, rep. by  
its General Manager,  
SE Rly, Gardenreach,  
Calcutta - 43.
2. Divisional Railway Manager,  
SE Rly, Dondaparthy,  
Visakhapatnam - 4.
3. Sr. Divl. Engineer/Co.Ord/  
SE Rly, Dondaparthy,  
Visakhapatnam - 4.

.. Respondents.

Counsel for the Applicant : Mr. P.B. Vijaya Kumar

Counsel for the Respondents : Mr. C.V. Malla Reddy,  
SC for Rlys.

CORAM:

..2

act no.

(94)

.. 2 ..

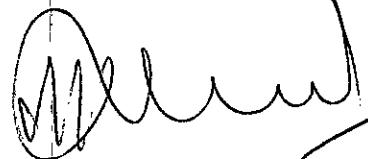
O.A.No. 1345/93

Dt. 11.8.1994

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

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After arguing the case for some time the learned counsel for the applicant seeks permission to withdraw this application leaving liberty to the applicant to pursue the matter by making representation/ appeal to the department. Such liberty is granted and the application is dismissed as withdrawn without any order as to costs.



(A.V.HARIDASAN)

Dated: 11th August, 1994

11/8/94  
DEPUTY REGISTRAR (J)

sd

Copy to:

1. The General Manager, Union of India, South Eastern Railway, Garden Reach, Calcutta, 43.
2. The Divisional Railway Manager, South Eastern Railway, Dondaparthy, Visakhapatnam.
3. Senior Divisional Engineer/ Co.Org/ South Eastern Railway, Dondaparthy, Visakhapatnam - 4.
4. One copy to Mr.P.B.Vijaya Kumar, Advocate, CAT, Hyderabad.
5. One copy to Mr.C.V.Malla..Reddy, Advocate.
7. One spare copy.

YLKR

11/8/94  
Raju Ray

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.S.B.GORTHI : MEMBER(A)

Dated: 11-8-94 ✓

ORDER/JUDGMENT.

M.C.R. / C.P. NO.

C.A.NO. 1345/93 ✓

T.A.NO.

(W.P.NO. )

Admitted and Interim Directions  
Issued.

Allowed.

Dismissed with directions.

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

